

**MINUTES OF THE MEETING No. 45/09 dated 4.2.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad,
Addl.DGFT.**

The 45/09 meeting of Advance Licensing Committee was dated 4.2.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.44/09 for confirmation and confirmed and adopted the same without any change.

Case No A-101 NC No.45/09 Dated 4.2.09	M/s. Euro Ceramics Ltd, Mumbai F.No.01/83/162/1065 /AM09/DES-IV RLA F.No.03/94/40/434/AM09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Clarification reg. description of export product whether it is Calcareous Tiles or agglomerate marble tiles
2. Percentage composition of export product indicating contents of marble, resin and glass
3. Justification for wastage at each stage of manufacture
4. Name of specific consumables to be imported
5. Last one year production of item of export under reference and consumption of consumes in value terms duly certified by Central Excise

Accordingly the case may be re-listed on 4.3.2009.

Case No A-102 NC No.45/09	M/s. Euro Ceramics Ltd, Mumbai F.No.01/83/162/1064 /AM09/DES-IV
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Dated 4.2.09

RLA F.No.03/94/40/433/AM09

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Clarification reg. description of export product whether it is Calcareous Tiles or agglomerate marble tiles
2. Percentage composition of export product indicating contents of marble, resin and glass
3. Justification for wastage at each stage of manufacture
4. Name of specific consumables to be imported
5. Last one year production of item of export under reference and consumption of consumes in value terms duly certified by Central Excise

Accordingly the case may be re-listed on 4.3.2009.

Case No A-103
NC No.45/09
Dated 4.2.09

M/s. Euro Ceramics Ltd, Mumbai
F.No.01/83/162/1063 /AM09/DES-IV
RLA F.No.03/94/40/435/AM09

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Specific name and type of sanitary ware to be exported
2. Percentage composition of various raw materials in green sanitary ware prior to the firing stage
3. Specific material of seat cover (to be imported)

4. Las two year production and corresponding consumption of various raw materials duly certified by Central Excise.

Accordingly the case may be re-listed on 4.3.2009.

Case No C-17 NC No.45/09 Dated 4.2.09	M/s. Sanghi Cements Ltd, N. Delhi F.No.01/83/162/964 /AM09/DES-IV
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Specific quantity of coal which is required to manufacture one tone of each of the export product
2. Apply in proper format for amendment in SION.

Accordingly the case may be re-listed on 4.3.2009.

Case No M-388 NC No.45/09 Dated 4.2.09	M/s. United Phosphrous Ltd, Mumbai F.No.01/83/50/90 /AM06/DES-IV RLA F.No.03/94/40/107/AM06 Lic.No.0310329928 dated 13/5/05
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.

Case No M-389 NC No.45/09 Dated 4.2.09	M/s. United Phosphrous Ltd, Mumbai F.No.01/83/50/1595 /AM04/DES-IV RLA F.No.03/24/40/2024/AM04 Lic.No.0310245722 dated 6/1/04
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The Committee considered the case as per agenda and decided to amend the description of export product from Tris-Tri Decyl Phosphite to Tri Decyl Phosphite (TDP) as mentioned in the decision taken in NC Meeting No.46/83-ALC-I/2003 dated 31/3/2004 in Case No.43/41/83-ALCI/2003.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-390 NC No.45/09 Dated 4.2.09	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/800 /AM08/DES-IV RLA F.No.17/24/40/46/AM08 Lic.No.1710001717 dated 18/7/07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 2.2.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Castor Oil EO-40 Castor Oil 40 moles ethoxylate	1 Kg	Ethylene Oxide	0.658 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 45/83-ALC1/2008 **MEETING DATE** : 04.02.2009

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Rejected
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm was requested vide letter dated 13/7/2007 to provide information required by Ministry of Agriculture. The said information is awaited from the firm in spite of reminder dated 16/5/2008 and 6/1/2009. The Committee decided to close the case.			

2	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.3.2009			

3	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue reminder to M/o Fertilizer. Reminder issued on 4/2/09. Accordingly the case may be re-listed on 4.3.2009.			

4	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

5	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the comments on the application of the firm has not been coming from M/o PNG (Admn. Ministry). Las reminder issued on 9.1.2009. The Committee decided to close the case and also decided to request the firm to follow up their case with their Administrative Ministry(PNG). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:45/83-ALC1/2008	Status:Case
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6			04.02.2009	Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 4.3.2009.			

7	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 4.3.2009.			

8	Case No.:561/24/83-ALC1/2007	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00229/AM08/	RLA File :02/24/040/00026/AM08/	Lic.No/Date:0210100455 01.05.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee noted that the ITC(HS) Code given by the firm for the export product is wrong. The Committee decided to refer back the application to RLA with request to advise the firm to revise their application. Accordingly the Committee closed the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998	Defer

9		18.06.2007	Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.		

10	Case No.: 5/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/01174/AM09/	RLA File :10/24/040/00072/AM08/	Lic.No/Date:1010026948 19.07.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

11	Case No.: 6/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/01175/AM09/	RLA File :10/24/040/00087/AM08/	Lic.No/Date:1010027040 31.07.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

12	Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The written comments dated 3/12/2008 received from DC(SSi) relating to similar case stating that the information called for from the firm has not been received and suggested to reject the case. The Committee decided to issue reminder to the firm to provide the information within 15 days and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

13	Case No.:9/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01178/AM09/	RLA File :10/24/040/00104/AM08/	Lic.No/Date:1010027206 22.08.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

14	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

15	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4.3.2009.			

16	Case No.:7/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01176/AM09/	RLA File :10/24/040/00105/AM08/	Lic.No/Date:1010027262 06.09.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

17	Case No.:8/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01177/AM09/	RLA File :10/24/040/00106/AM08/	Lic.No/Date:1010027263 06.09.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

18	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and that Central Excise Data has been received on 29/1/2009 and referred to TA on 31.1.09. Accordingly the case may be re-listed on 4.3.2009.			

19	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

20	Case No.:10/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01179/AM09/	RLA File :10/24/040/00126/AM08/	Lic.No/Date:1010027680 18.10.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

21	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

22	Case No.:13/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01182/AM09/	RLA File :10/24/040/00139/AM08/	Lic.No/Date:1010027890 14.11.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

23	Case No.:14/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01183/AM09/	RLA File :10/24/040/00143/AM08/	Lic.No/Date:1010028031 29.11.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

24	Case No.:11/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01180/AM09/	RLA File :10/24/040/00147/AM08/	Lic.No/Date:1010028184 18.12.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.

25	Case No.:12/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01181/AM09/	RLA File :10/24/040/00155/AM08/	Lic.No/Date:1010028223 19.12.2007	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

26	Case No.:26/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
	HQ File :01/84/050/00096/AM09/	RLA File :02/24/040/00274/AM08/	Lic.No/Date:0210107947 08.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee noted that the ITC(HS) Code given by the firm for the export product is wrong. The Committee decided to refer back the application to RLA with request to advise the firm to revise their application. Accordingly the Committee closed the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:1/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01168/AM09/	RLA File :10/24/040/00153/AM08/	Lic.No/Date:1010028488 14.01.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

Case No.:2/45/83-ALC1/2008

Party Name:KANCOR INGREDIENTS

Meet No/Date:45/83-ALC1/2008

Status:Case

28		LIMITED	04.02.2009	Deferred
	HQ File :01/83/050/01169/AM09/	RLA File :10/24/040/00169/AM08/	Lic.No/Date:1010028655 29.01.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

29	Case No.:3/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01170/AM09/	RLA File :10/24/040/00167/AM08/	Lic.No/Date:1010028654 29.01.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

30	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.9.08 and Reminder dated 31.12.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

32	Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Approved
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

33	Case No.: 20/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/01189/AM09/	RLA File :07/21/040/00035/AM09/	Lic.No/Date:0710056956 16.04.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of import and export 2. GSM of import item 3. Net content of item of import in weight terms in the export product Accordingly the case may be re-listed on 4.3.2009.			

34	Case No.: 17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly			

the case may be re-listed on 4.3.2009.

35	Case No.:59/45/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01228/AM09/	RLA File :30/24/040/00004/AM09/	Lic.No/Date:3010056022 25.04.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

36	Case No.:26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (PC.Div) not present in the meeting and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.3.2009..			

37	Case No.:15/45/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01184/AM09/	RLA File :34/24/040/00017/AM09/	Lic.No/Date:3410021392 14.05.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

	Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:04.03.2009

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Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 4/2/09 offered by him the Committee decided to call for the following information from the firm as under:-

- 1) Justification for 23.5% wastage based on shape of export product & import size
- 2) Thickness of import & export

Accordingly the case may be re-listed on 4.3.2009.

39

Case No.: 44/14/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Approved
HQ File :01/82/050/00596/AM09/	RLA File :03/94/040/00095/AM09/	Lic.No/Date:0310475308 18.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2005/Ch.II dated 26.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Glyphosate Technical	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid	1.613 Kg
		2. Hydrogen Peroxide 50%	0.675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40

Case No.: 27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:04.03.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.

41	Case No.:28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

42	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

43	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 30/1/09. Accordingly the case may be relisted on 4.3.09.			

44	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:04.03.2009

44	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 27/11/08 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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45	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and close the case as the hard copy of the application has neither been received from RLA/Firm in spite of letter dated 15/10/2008 and reminder dated 18/11/2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

46	Case No.:30/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01199/AM09/	RLA File :05/24/040/00290/AM09/	Lic.No/Date:0510224809 31.07.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product 2. Copy of approved formulation under Drug & Cosmetic Act 3. Calculation sheet to arrive at the quantity of the raw material asked for 4. Specific material of constrution for each of the packing material to be imported Accordingly the case may be re-listed on 4.3.2009.			

47	Case No.:31/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM09/	RLA File :05/24/040/00286/AM09/	Lic.No/Date:0510224810 31.07.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product 2. Copy of approved formulation under Drug & Cosmetic Act 3. Calculation sheet to arrive at the quantity of the raw material asked for 4. Specific material of constrution for each of the packing material to be imported Accordingly the case may be re-listed on 4.3.2009.			

48	Case No.:32/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01201/AM09/	RLA File :05/24/040/00291/AM09/	Lic.No/Date:0510224814 31.07.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product 2. Copy of approved formulation under Drug & Cosmetic Act 3. Calculation sheet to arrive at the quantity of the raw material asked for 4. Specific material of constrution for each of the packing material to be imported Accordingly the case may be re-listed on 4.3.2009.			

49	Case No.:33/45/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01202/AM09/	RLA File :05/24/040/00294/AM09/	Lic.No/Date:0510224820 31.07.2008	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1579. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.:29/45/83-ALC1/2008	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01198/AM09/	RLA File :03/94/040/00458/AM09/	Lic.No/Date:0310481316 05.08.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

51	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.3.2009.			

52	Case No.:7/21/83-ALC1/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:04.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.

53	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.			

54	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.39/83 dated 17/12/09. Hence the case is withdrawn.			

55	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Spices Board for comments and defer the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

56	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:04.03.2009

Decision :The Committee considered the case as per agenda and decided to refer this case to Spices Board for comments and defer the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.

57	Case No.: 23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Spices Board for comments and defer the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

58	Case No.: 24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Spices Board for comments and defer the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

59	Case No.: 35/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/01204/AM09/	RLA File :03/95/040/00338/AM09/	Lic.No/Date:0310482508 13.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem.Division) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

	Case No.: 30/22/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Approved
	HQ File :01/82/050/00893/AM09/	RLA File :03/94/040/00329/AM09/	Lic.No/Date:0310482797 18.08.2008	Defer Date:

Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 5022/10/2005/Ch.II dated 26.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Glyphosate Technical	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid	1.613 Kg
		2. Hydrogen Peroxide 50%	0.675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
HO File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic No/Date:0210117155	Defer Date:

63			09.09.2008	
Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.				

64	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

65	Case No.:34/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01203/AM09/	RLA File :03/95/040/01252/AM08/	Lic.No/Date:0310486102 11.09.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem. Div.). Accordingly the case may be re-listed on 4.3.2009.			

66	Case No.:37/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01206/AM09/	RLA File :03/95/040/01132/AM08/	Lic.No/Date:0310486108 11.09.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (PC.Div) not present in the meeting and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.3.2009..			

	Case No.:55/45/83-ALC1/2008	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
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67	HQ File :01/83/050/01224/AM09/	RLA File :03/95/040/00382/AM09/	Lic.No/Date:0310486060 11.09.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009				

68	Case No.:18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616 16.09.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009				

69	Case No.:38/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01207/AM09/	RLA File :03/94/040/00498/AM09/	Lic.No/Date:0310486945 18.09.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009				

70	Case No.:22/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01191/AM09/	RLA File :07/21/040/00609/AM09/	Lic.No/Date:0710059951 19.09.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-				
1. Weight of import and export 2. GSM of import item				

3. Net content of item of import in weight terms in the export product

Accordingly the case may be re-listed on 4.3.2009.

71	Case No.:21/45/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01190/AM09/	RLA File :03/95/040/00378/AM09/	Lic.No/Date:0310488478 30.09.2008	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 30.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Hydrofluoric Acid 50%	1 Kg	1. Fluorspar (Acid Grade) 2. Sulphur	1.026 Kg 0.433 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-			
	1.Weight of import and export 2. GSM of import item 3. Net content of item of import in weight terms in the export product			

Accordingly the case may be re-listed on 4.3.2009.

73

Case No.: 36/45/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Approved
HQ File :01/83/050/01205/AM09/	RLA File :04/24/040/00178/AM09/	Lic.No/Date:0410099267 17.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2008/Ch.II dated 16.9.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Potassium Silicate Liquid (K ₂ O content: 12.5% minimum)	1 Kg	Potassium Carbonate	0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:40/45/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01209/AM09/	RLA File :04/24/040/00177/AM09/	Lic.No/Date:0410099269 17.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt of C&PC (Chem. Div) present in the meeting and on the basis of written comments U.O.No.14010/15/2002-Ch.III dated 3.2.2009 offered by him the Committee decided to approve this case as per SION A- 1189.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

75	Case No.:17/45/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01186/AM09/	RLA File :04/24/040/00184/AM09/	Lic.No/Date:0410099441 23.10.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

76	Case No.:45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

77	Case No.:16/45/83-ALC1/2008	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01185/AM09/	RLA File :31/21/040/00256/AM09/	Lic.No/Date:3110035925 27.10.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

Case No.:4/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
HQ File :01/83/050/00950/AM09/	RLA File :05/24/040/00438/AM09/	Lic.No/Date:0510230212 03.11.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 4.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

78	Printed Diary Title-A5 Diary, Padded hard Cover, Norwegian Edition Customized for “Nille” DAGBOK, Cover BN NAXOS BLACK Art no 2185 Net Weight of Export for paper – 7307 Kgs “Containing minimum 1142 Kg of Book Binding Board and 2650 Sq. Mtr. of PVC coated paper”.	200000.000 Nos.	1. Map NSD 70 GSM 2. Digital Plate (there should be value cap of 3% of the fob value) 3. Printing Ink 4. Glue 5. Book Binding Board 1 mm to 4 mm 6. PVC coated paper	8.22 MT 91.000 Nos 73.000 Kg 200.000 Kg 1202.000 Kg 2782.000 Sq. Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

79	Case No.: 6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the personal hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.			

80	Case No.: 7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:04.03.2009

80	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.
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81	Case No.: 8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal Hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.			

82	Case No.: 9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009.			

83	Case No.: 10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status: Case Deferred
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

Case No.:11/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
HQ File :01/83/050/00957/AM09/	RLA File :05/24/040/00495/AM09/	Lic.No/Date:0510230359 05.11.2008	Defer Date:

Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 4.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Ec Collagen Replumping lip cream (4.08 gm)	400000 No.

Import Item

S.No.	Description of item	Quantity
1.	Premix Lip Cream (lip bulk)	1608 Kg
2.	Barrel (Colour matched grey)	402000 No.
3.	Click Pen Cap (colour matched grey)	Nett + 1% wastage
4.	Brush Head	- do -
5.	Unit carton ec collagen lip cream (indiana silk 220 gm)	- do -
6.	Leaflet ec collagen lip cream (information sheet made of paper)	- do -
7.	Tamper proof label	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/33/83-ALC1/2008	Party Name:NAVIN FLUORINE	Meet No/Date:45/83-ALC1/2008	Status:Case
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85		INTERNATIONAL LIMITED	04.02.2009	Approved
	HQ File :01/83/050/00960/AM09/	RLA File :03/95/040/00601/AM09/	Lic.No/Date:0310493051 05.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

86	Case No.:17/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00963/AM09/	RLA File :03/94/040/00671/AM09/	Lic.No/Date:0310493251 06.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009..			

87	Case No.:12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal Hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.			

88	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The			

Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal Hearing. The case is deferred for four weeks and be listed on 4.3.09 for personal hearing.

89	Case No.:15/33/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/00961/AM09/	RLA File :03/94/040/00491/AM09/	Lic.No/Date:0310493217 06.11.2008	Defer Date:
	The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

90	Case No.:18/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00964/AM09/	RLA File :05/24/040/00507/AM09/	Lic.No/Date:0510230564 07.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 10/12/08 issued by this office. Accordingly the case may be re-listed on 4.03.2009.			

91	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009			

	Case No.:22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS &	Meet No/Date:45/83-ALC1/2008	Status:Case
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92		CONSULTANTS.	04.02.2009	Deferred
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009			

93	Case No.:28/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00974/AM09/	RLA File :03/94/040/00661/AM09/	Lic.No/Date:0310493807 11.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008. Accordingly the case may be re-listed on 4.3.2009..			

94	Case No.:29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

95	Case No.:2/37/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01045/AM09/	RLA File :09/24/040/00336/AM09/	Lic.No/Date:0910036138 01.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA to the D/L issued on 7/1/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009..			

96	Case No.:3/37/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01046/AM09/	RLA File :09/24/040/00073/AM08/	Lic.No/Date:0910036140 01.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/83 dated 7/1/09. Hence the case is withdrawn.			

97	Case No.:46/45/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01215/AM09/	RLA File :03/94/040/00795/AM09/	Lic.No/Date:0310496595 04.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

98	Case No.:47/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01216/AM09/	RLA File :03/95/040/00736/AM09/	Lic.No/Date:0310496615 05.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

99	Case No.:50/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01219/AM09/	RLA File :03/95/040/00732/AM09/	Lic.No/Date:0310496610 05.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

100	Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

101	Case No.:41/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01210/AM09/	RLA File :03/95/040/00708/AM09/	Lic.No/Date:0310497339 11.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

102

Case No.:42/45/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
HQ File :01/83/050/01211/AM09/	RLA File :03/94/040/00812/AM09/	Lic.No/Date:0310497348 11.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/140/2003/Ch.II dated 5.12.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Methylene Blue (Zinc Free)	1 Kg	Methylene Blue	1.430 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:51/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01220/AM09/	RLA File :03/94/040/00986/AM08/	Lic.No/Date:0310497367 11.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

104	Case No.:43/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01212/AM09/	RLA File :03/95/040/00710/AM09/	Lic.No/Date:0310497533 12.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

105	Case No.:54/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01223/AM09/	RLA File :03/94/040/00053/AM09/	Lic.No/Date:0310497592 12.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

106	Case No.:52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.3.2009.			

107	Case No.:44/45/83-ALC1/2008	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01213/AM09/	RLA File :34/24/040/00150/AM09/	Lic.No/Date:3410022928 16.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/136/2005/Ch.II dated 4.7.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oil Solule Demulsifier containing 10% product 1047 (poly propylene glycol ethoxylate) and 30% (Phenol Formaldehyde Resin Ethoxylate)	1 Kg	1. Product 1047 (Poly propylene glycol ethoxylate) 2. EXP 555 (Phenol Formaldehyde Resin Ethoxylate)	0.100 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:48/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01217/AM09/	RLA File :03/94/040/00479/AM09/	Lic.No/Date:0310498414 17.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

	Case No.:53/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01222/AM09/	RLA File :03/94/040/00376/AM09/	Lic.No/Date:0310498459	Defer

109		17.12.2008	Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

110	Case No.:1/41/83-ALC1/2008	Party Name:EASTMEN CHEMICALS,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01112/AM09/	RLA File :03/94/040/00868/AM09/	Lic.No/Date:0310499184 22.12.2008	Defer Date:
	Decision: The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2004/Ch.II dated 28.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Nickel Carbonate Anhydrous (Nickel content: 44% min.)	1 Kg	Nickel Metal	0.460 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:2/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01113/AM09/	RLA File :03/95/040/00768/AM09/	Lic.No/Date:0310499373 22.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

112	Case No.:3/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01114/AM09/	RLA File :03/95/040/00728/AM09/	Lic.No/Date:0310499380 22.12.2008	Defer Date:04.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.

113	Case No.:9/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01120/AM09/	RLA File :34/24/040/00083/AM09/	Lic.No/Date:3410023012 22.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009.			

114	Case No.:10/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01121/AM09/	RLA File :34/24/040/00103/AM09/	Lic.No/Date:3410023013 22.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.3.2009.			

115	Case No.:49/45/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01218/AM09/	RLA File :03/94/040/00847/AM09/	Lic.No/Date:0310499187 22.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

116	Case No.:4/41/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Rejected
	HQ File :01/83/050/01115/AM09/	RLA File :03/95/040/00720/AM09/	Lic.No/Date:0310499466 23.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter dated 23/12/2008 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to close this case

117	Case No.:6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

118	Case No.:11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 4.3.2009.			

119	Case No.:12/41/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01123/AM09/	RLA File :04/24/040/00201/AM09/	Lic.No/Date:0410101165 23.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to call for application from the firm/RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4/3/2009.			

	Case No.:5/41/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Approved
	HQ File :01/83/050/01116/AM09/	RLA File :09/24/040/00353/AM09/	Lic.No/Date:0910036464 24.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/13/2007/Ch.II dated 21.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acephate 90% Prills	1 Kg	O,O-Dimethyl Phosphoramido Thioate (DMPAT) (95%)	1.193 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 7/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
HQ File :01/83/050/01118/AM09/	RLA File :31/24/040/00258/AM09/	Lic.No/Date:3110036617 24.12.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

Case No.: 8/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
HQ File :01/83/050/01119/AM09/	RLA File :31/24/040/00259/AM09/	Lic.No/Date:3110036619 24.12.2008	Defer Date:04.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

Case No.: 13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:04.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.

124	Case No.:14/41/83-ALC1/2008	Party Name:SADATAN PURE A YURVEDA PVT. LTD.	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01125/AM09/	RLA File :03/95/040/00764/AM09/	Lic.No/Date:0310499972 26.12.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

125	Case No.:4/45/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01171/AM09/	RLA File :03/94/040/00455/AM09/	Lic.No/Date:0310503364 21.01.2009	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

126	Case No.:23/45/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01192/AM09/	RLA File :03/95/040/00861/AM09/	Lic.No/Date:0310503443 22.01.2009	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

127	Case No.:24/45/83-ALC1/2008	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01193/AM09/	RLA File :04/24/040/00193/AM08/	Lic.No/Date:0410101776 22.01.2009	Defer Date:04.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.

128	Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

129	Case No.:56/45/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01225/AM09/	RLA File :03/95/040/00758/AM09/	Lic.No/Date:0310503562 22.01.2009	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.3.2009.			

130	Case No.:57/45/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:45/83-ALC1/2008 04.02.2009	Status:Case Deferred
	HQ File :01/83/050/01226/AM09/	RLA File :31/24/040/00287/AM09/	Lic.No/Date:3110037111 22.01.2009	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.3.2009.			

Date:10.02.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer